

endment to the Orissa Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5388/73].

- (4) A copy of Orissa Notification No. S. R. O. 501/73 Hindi and English versions) published in Oriss Gazette dated the 24th April, 1973 exempting tourist vehicles registered in any other State of India from payment of Motor Vehicles Tax leviable under the Bihar and Orissa Motor Vehicles Taxation Act, 1930, on a reciprocal basis, under sub-section (2) of section 5A of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5389/73].
- (5) A copy of Orissa Notification No. S.R.O. 499/73 (Hindi and English versions) published in Orissa Gazette dated the 30th May, 1973 exempting tourist vehicles registered in any other State in India from payment of Motor Vehicles Tax leviable under the Madras Motor Vehicles Taxation Act, 1931, on a reciprocal basis under sub-section (2) of section 11 of the Madras Motor Vehicles Taxation Act, 1931, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa [Placed in Library. See No. LT-5390/73].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT 1955 AND UTTAR PRADESH KRISHI UTPADAN MANDI (SANSHODHAN) ADHYADESH, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE):
I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Movement Control) (Second Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 409(E) in Gazette of India dated the 26th July, 1973.
- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1973 (Hindi version) published in Notification No. G.S.R. 193 (E) Gazette of India dated the 2nd April, 1973.

[Placed in Library. See No. LT-5391/73].

- (2) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Adhyadesh, 1973 (No. 2 of 1973) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973 under provisions of article 313 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, issued by the President in relation to the State of Uttar Pradesh together with an explanatory memorandum. [Placed in Library. See No. LT- 5392/73].

NOTIFICATION RE. ORISSA EXPRESS HIGHWAY RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA):
I beg to lay on the Table—

- (1) A copy of Orissa Notification No. S. R. O. 370/73 published

[Shri M. B. Rana]

in Orissa Gazette dated the 12th May, 1973 making certain amendment to the Orissa Express Highway Rules, 1967, under sub-section (2) of section 11 of the Orissa Express Highway Act, 1964, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5393/73].

ANNUAL REPORTS OF UNIVERSITY GRANTS COMMISSION, NATIONAL INSTITUTE OF FOUNDRY AND FORGE TECHNOLOGY, RANCHI, AND INDIAN INSTITUTE OF TECHNOLOGY, DELHI FOR THE YEAR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1971-72, under section 18 of the University Grants Commission Act, 1966. [Placed in Library. See No. LT-5394/73].
- (2) A copy of the Annual Report (Hindi version) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1971-72. [Placed in Library. See No. LT-5395/73].
- (3) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Delhi, for the year 1971-72. [Placed in Library. See No. LT-5396].

MESSAGE FROM RAJYA SABHA
SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 8th August, 1973"

UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWER) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha.

12.28 hrs.

STATEMENT RE. CALLING OFF OF STRIKE BY LOCO RUNNING STAFF

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I am glad to inform the House that in response to the sage advice of Rashtrapati and the Prime Minister the locomen who had abstained from work decided late last night the 12-9-73, to resume duty forthwith.

The delegation of these loco running staff have had talks for several days with the Minister for Labour, Shri Raghunath Reddy and with me. In the context of these talks and with a view to restoring order and industrial peace and promoting productivity and prosperity of the national economy, certain arrangements have been arrived at today morning—13-8-73 which I am enumerating below as specific conclusions:—

- (1) The absentee staff will resume their duties immediately
- (2) All those who have been arrested in connection with the agitation (May to August '73) will